

### Recommendations of National Police Commission

8848. SHRI M.V. CHANDRASHEKARA MURTHY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have rejected many recommendations made by the National Police Commission in its reports laid on the Table of the House ;

(b) if so, what are those recommendations which have been accepted and rejected by Government ;

(c) the time by which all the recommendations accepted will be known ; and

(d) the steps being taken to implement them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (d). The National Police Commission submitted eight reports. All the reports have since been released.

The First Report was discussed at a conference of Chief Ministers held in June, 1979 and the 'Conclusions' reached at the conference were circulated to all State Governments and U.T. Administrations for taking necessary action.

The remaining seven reports have also been forwarded to all State Governments/U.T. Administrations for consideration of the recommendations and for taking appropriate action, as the bulk of the recommendations relate to them.

The examination of such of the recommendations as directly concern the Central Government has been taken up.

### Production of Electronic Goods

8849. SHRI B.V. DESAI : Will the PRIME MINISTER be pleased to state :

(a) whether the production of electronic goods in the country has registered an increase of 62 per cent in a short span of three years ;

(b) whether it is also a fact that it rose from Rs. 647 crore to about Rs. 1,050 crore during 1979-1982 ;

(c) whether it is also a fact that Government are hopeful of the additional production of Rs. 300 crores in the next three years ;

(d) if so, whether the majority of products involved are new and are not manufactured in the country ; and

(e) the production of electronic goods in 1983 ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M.S. SANJEEVI RAO) : (a) and (b). The production of electronics goods has risen from Rs. 647 crores in 1979 to about Rs. 1200 crores in 1982, an increase of around 85%.

(c) and (d). The electronics industry has been growing at an average rate of around 20% over the last several years. The growth rate is expected to increase to around 25% over the next 3-4 years. Also this would mean that production in 1985 could be over Rs. 2000 crores—as compared to 1200 crores in 1982. Much of this additional production could be of new items. As a result of active, planned import substitution measures by the Department of Electronics (DOE) over the period 1978-81, capacity to produce around 80 new professional electronic systems and equipment not made in the country earlier has been established. Manufacture of these products alone may contribute a cumulative total production over 1982-1984/85 of around Rs. 300 crores to the total growth expected over this period.

(e) During 1983, a growth rate of about 25% over 1982 is expected.

### Use of Indigenous mixed-Carbide Fuel at Fast Breeder Test Reactor at Kalpakkam, Madras

8850. SHRI B.V. DESAI : SHRI SUSHIL BHATTACHARYA :

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that India will run the fast breeder test reactor (FBTR) under construction at Kalpakkam, near Madras, with the indigenous mixed-carbide fuel ;

(b) if so, whether India has succeeded in obtaining high-enriched uranium from France for the FBTR ;

(c) whether the FBTR is likely to be commissioned by the next year ; and

(d) if so, the details of the same and what will be the total expenditure involved ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) High enriched uranium will not be required for the mixed carbide fuel as indigenous fissile material will be used.

(c) and (d). 95% of the construction work of FBTR has been completed. The system commissioning will be taken up progressively from the beginning of 1984 and will be completed by the second half of 1984. The total estimated expenditure for FBTR is Rs. 79.12 crores.

**“Court Martial of Army Personnel for Poaching”**

8851. SHRI B.V. DESAI :  
SHRI P.M. SAYEED :

Will the PRIME MINISTER be pleased to state :

(a) whether Department of Environment has recommended to the Defence Ministry that all army personnel found guilty of poaching anywhere in the country be court-martialled ;

(b) if so, whether it is a fact that the Union Minister of Environment had referred five such cases reported by the State Governments to the Defence Ministry for necessary action ;

(c) whether it is also a fact that some of the cases involving Border Security Force have also been referred to the Home Ministry ; and

(d) if so, what action both Home and Defence Ministries have taken in regard to the complaints forwarded by the Environment Ministry ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH) : (a) The Ministry of Defence has been asked to take appropriate action according to army procedures against army personnel found guilty of poaching.

(b) and (c). Yes, Sir.

(d) A statement is attached.

**Statement**

Sl. No.	Cases referred	Action taken by Ministry of Defence/Home
	1	2
1.	Killing of a Nilgai by Major David K. Onni and Jawans of 3/11 Gorkha Rifles presently attached to 20 Infantry Brigade, Icarana, Alwar, Rajasthan.	The Defence authorities have informed that a Court of Enquiry has been started and is in progress. Meanwhile, the case is already subjudice before the civil court.
2.	Poaching of four Chinkaras by Col. J.S. Toor, Major R.P. Singh and Driver Dalip Singh of the College of Cornbat, Mhow, Madhya Pradesh.	The Defence authorities have informed that the Station Commander, Mhow had moved the Civil Court for transfer of the case for trial by Army Court Martial. The Civil Court is reported to have refused the transfer of the case,